

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR
O.A. No. 513/96 Date of order: 4/10/2001

Sudhir Pandey, S/o Ramesh Chandra Pandey, R/o C-177,

Singh Bhoomi, Khatipura, Jaipur, working as Waterman

...Applicant.

Vs.

1. Union of India through Secretary to the Govt of India, Mini. of Communication, Deptt. of Posts, Dak Bhawan, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur.
3. Director Postal Services, Jaipur Region, Jaipur.
4. Sr. Superintendent of RMS, JP Division, Jaipur.
5. Head Record Officer, RMS, JP Division, Jaipur.

...Respondents.

Mr. K.L. Thawani : Counsel for applicant

Mr. Bhanwar Bagri : for respondents.

CORAM:

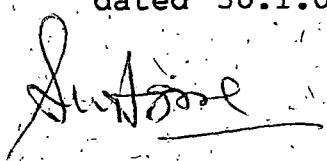
Hon'ble Mr. S.K. Agarwal, Judicial Member.

PER HON'BLE MR. S.K. AGARWAL, JUDICIAL MEMBER.

In this O.A. filed under Sec. 19 of the ATs Act, 1985, the applicant makes the following prayer:

- i) to direct the respondents to grant temporary status to the applicant and to regularise the services of the applicant in terms of scheme issued vide department of Posts letter No. 45-95/87-SPB I dated 12.4.91;
- ii) to direct the respondents to continue the applicant in service and not to terminate his services in violation of Articles 14, 16 and 21 of the Constitution of India.

2. The applicant sought amendment in the O.A. in view of circular No. 45-14/92-SPB, I dated 28.4.97 and vide order dated 30.1.01, the amendment was allowed. Thereafter, the



amended O.A was filed to which reply has also been filed by the respondents' department.

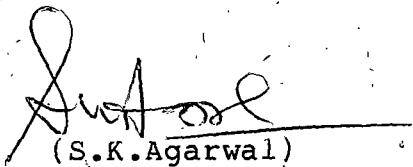
3. Heard the learned counsel for the parties and also perused the whole record.

4. The learned counsel for the applicant admits that in view of letter No.45-14/92-SPB I dated 28.4.97, the applicant did not file any representation to the respondents' department. The learned conseal for the respondents submitted that it will be just and proper if directions are given to the respondents' department to decide the representation if filed by the applicant for redressal of his grievances.

5. After hearing the counsel for the parties, I feel just and proper that in case the applicant files a representation for redressal of his grievances to the respondents' department, the respondens shall take a decision on such representation within a specified period.

6. In view of above all, this O.A is disposed of with the direction to the respondents that in case the applicant files representation, the same shall be decided/disposed of in terms of letter No.45-14/92-SPB I dated 28.4.97 by a reasoned and speakingorder within 3 monthsfrom the date of receipt of such representation. The applicant shall be at liberty to approach the proper forum in case he feels aggrieved by the decizion of such representation.

7. No order as to cost.



(S.K. Agarwal)

Member (J).